

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 155
(IB)-300(PB)/2019

IN THE MATTER OF:

Asset Care and Reconstruction Enterprises Ltd.

..... Petitioners/Applicant

v.

Sare Gurugram Pvt. Ltd.

..... Respondents

Under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 14.02.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. Rajat Joneja, Mr. Kartikey Gupta, Advs.

For the respondent

Mr. Saurabh Batra, Adv. for CD

ORDER

Corporate Debtor counsel is present and received copy of the petition, whereby list this matter on 13.03.2020 with a peremptory direction to both the parties to argue the matter on the next date of hearing, failing which, the petition will be decided on material available.



(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)